

[Shri Dhanik Lal Mandal]

been accepted by both the State Governments and I commend the Bill to the House for acceptance

MR. CHAIRMAN Motion moved.

"That the Bill to provide for the alteration of boundaries of the States of Haryana and Uttar Pradesh and for matters connected therewith, be taken into consideration."

SHRI M RAM GOPAL REDDY (Nizamabad): May I know why only these two States have been selected? If there is to be any boundary alteration, that must be done throughout India

MR CHAIRMAN The Minister has explained why this Bill is necessary.

SHRI M RAM GOPAL REDDY: Similar reasons are there for all States. If there is any award for other States also, that also should be implemented. I request the Minister to constitute a committee or commission to go into the disputes of all States, so that a final decision may be taken

MR. CHAIRMAN: You want him to clarify why other States have not been covered

SHRI M RAM GOPAL REDDY: Yes.

SHRI DHANIK LAL MANDAL: This question has been clarified time and again. Wherever there is a dispute between two States relating to any area and there are claims and counter-claims, both the Governments can sit together and sort out their problems. If they need our help, we are ready to extent our cooperation, help and assistance, because we think that for a lasting solution, it is better that the States concerned should sit together and sort out their problems. In this particular case, both Haryana and UP Governments sat together and asked the then Home Minister, Shri Uma Shankar Dikshit, to arbitrate.

They assured him that his arbitration will be accepted. That was done.

MR. CHAIRMAN: He wanted to know, when you have taken this up, why have you not taken up the issues about other States also.

SHRI DHANIK LAL MANDAL: This legislation was pending for a long time because the award was given in 1975.

MR CHAIRMAN: A whole lot of others are also pending

SHRI B. RACHAIAH (Chamarajanager) Regarding the boundary disputes between Karnataka and Maharashtra and Karnataka and Kerala, there is the Mahajan Award which has been with the Government of India for a long time. I want to know what you are doing about that.

SHRI DHANIK LAL MANDAL: The Governments of the two States should sit together and sort out their problems. If they want any assistance from us, we are ready to help.

MR. CHAIRMAN We shall now take up private members' business.

15 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS

Thirty-second Report

SHRI PABITRA MOHAN PRADHAN (Deogarh): I beg to move

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1979."

MR CHAIRMAN: The question is:

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1979".

The motion was adopted.